



**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 422  
IA/114/ND/2022 in CP/166/241-242/2019

**IN THE MATTER OF:**

Padmanabh Singh	...	Applicant
V/s		
Sms Investment Corporation Pvt. Ltd.	...	Respondent

**Order under Section 241-242 of Companies Act, 2013.**

**Order delivered on 28.11.2022**

**Coram:**

**MR. P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For Respondents No. 2 to 7: Dr. UK Chaudhary, Sr. Adv.;  
Ms. Manisha Chaudhary, Adv., Mr. Mansumyer Singh, Adv.,  
Ms. Manisha Sharma, Adv.

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to  
**09.02.2023.**

*Vishal Rana*

**Vishal Rana**  
**Court Officer**  
**Court-IV**

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**IN THE MATTER OF:**

Padmanabh Singh	...	Applicant
V/s		
Sms Investment Corporation Pvt. Ltd.	...	Respondent

**Order under Section 241-242 of Companies Act, 2013.**

**Order delivered on 01.12.2022**

**Coram:**

**MR. P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

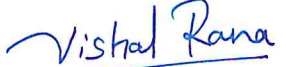
For the Applicant

: Mr. Joseph Pookattal, Mr. Ramni Taneja, Adv.  
Mr. Aman Jha, Adv. Mr. Vaibhav Dwivedi, Adv.  
Mr. Dhawesh Pahuja, Adv. Mr. Rishi Titu, Adv.  
Mr. Gaurav Shah, Adv., Ms. Akasha, Adv.

For Respondents No. 2 to 7: Dr. UK Chaudhary, Sr. Adv.;;  
Ms. Manisha Chaudhary, Adv., Mr. Mansumyer Singh, Adv.,  
Ms. Manisha Sharma, Adv.

**ORDER**

On 28.11.2022, the matter was taken up and the matter was adjourned due to paucity of time. The appearance of the applicant is marked as above.



**Vishal Rana**  
**Court Officer**  
**Court-IV**